

Koraput, Mayurbhanj, Phulbani, Puri, Sambhalpur, Sundergarh districts.

(c) to (f). The cost estimates for the reservoir component of the project for Orissa, as worked out by the World Bank is Rs. 6, 44, 13, 400/- which includes the cost on civil works, equipment building and roads, fishing boats, vehicles, survey and engineering design, working capital, training and technical assistance besides costs on support services and contingencies. Of this amount, about 90 per cent will be available above as World Bank loan for implementation of the Project, through Government of India over the total project implementation period of 7 years starting from 1992-93.

The steps to modernise these reservoirs include stocking of reservoirs by large size fingerlings of culturable species of fish in proper density and construction of rearing ponds and pen enclosures and provision for equipment for harvesting the fishing., like flling boats and gear.

Since the project has commenced in 1992-93 only, the question of seeking further aid and assistance does not arise.

Spurious LPG Cylinders

4082. SHRI SOBANA
DREESWARA RAO
VADDE:
SHRIGAYAPRASAD KORI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a large number of spurious LPG cylinders are in use in the country;

(b) if so, the number of spurious cylinders seized during the last year, State-wise; and

(c) the steps taken by the Government

to check such practice?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Oil Companies have reported circulation of some spurious cylinders in the system.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) Field officers of the Oil Companies keep a watch on the circulation of spurious cylinders in the system. Raids are conducted on suspected premises. Whenever spurious cylinders are detected by the Oil Marketing Companies, they are immediately destroyed. When such cylinders are detected from the LPG agencies/trnsnporters, they are issued caution/warning letters and a penal rate of Rs. 1500 per spurious cylinder is charged from them.

Allotment of Franchise by Multi-National Companies

4083. SHRI SANAT KUMAR MANDAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any guidelines have been laid down by the Government in the matter of allotment of franchisee for bottling and marketing of soft drinks and snack foods manufactured by various multinational companies like Coca Cola International in India to the Indian Companies;

(b) if so, the details thereof;

(c) if not, how this franchise is being given to the Indian Companies by these multi-nationals at present; and

(d) the particulars of the various multinationals manufacturing soft drinks and other snack foods in India, which have given such franchise to the various Indian